

Application No.29 & 2 Ors./ (MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES: M/s. Jyoti Structures Limited.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

| <u>S. No.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>SIGNATURE</u> |
|---------------|-------------|--------------------|------------------|
|---------------|-------------|--------------------|------------------|

ORDER

APPLICATION NO.29 & 2 Ors. /73(4)/NCLT/MB/MAH/2017

None present from the Petition side whereas Representative of the Corporate Debtor is present.

Representative of the Corporate Debtor submitted that Insolvency Resolution process has been initiated against Jyothi Structures Ltd. in CP 1137 of 2017 vide Order dated 4.7.2017, whereby looking at the order filed by the Corporate Debtor, the applications are hereby dismissed with liberty to make their claim before Insolvency Resolution Professional.

Accordingly, these Applications are hereby dismissed with liberty
aforementioned.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)